

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the of Tamil Nadu on 10th May, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 43 of 2022

***A Bill further to amend the Tamil Nadu
Infrastructure Development Act, 2012.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

1.(1) This Act may be called the Tamil Nadu Infrastructure Development (Amendment) Act, 2022.

**Short title and
Commencement**

(2) It shall come into force at once.

**Tamil Nadu
Act 22 of 2012**

2. In section 3 of the Tamil Nadu Infrastructure Development Act, 2012 (hereinafter referred to as the principal Act), in sub-section (3), for clauses (c) to (m), the following clauses shall be substituted, namely:—

**Amendment of
Section 3**

“(c) the Chief Secretary to Government, *ex-officio*;

(d) the Secretary to Government, Finance Department, who shall be the Member – Secretary, *ex-officio*; and

(e) the Chief Executive Officer of the Board, *ex-officio*.”

3. In section 6 of the principal Act, -

**Amendment of
Section 6**

(1) for sub - section (1), the following sub-section shall be substituted, namely:-

“(1) There shall be a Chief Executive Officer for the Board appointed by the Government.”;

(2) in sub-section (2), the expression “with the approval of the Government” shall be omitted.

4. In section 9 of the principal Act, in sub-section (2), for clauses (c) to (l), the following clauses shall be substituted, namely:-

**Amendment of
section 9.**

“(c) the Chief Executive Officer of the Board, who shall be the Member – Secretary, *ex-officio*; and

“(d) experts in the fields of finance, economics, infrastructure and the like not exceeding two, as may be nominated by the Chairperson of the Executive Committee.”.

5. In section 15 of the principal Act, sub - section (2) shall be omitted.

**Amendment of
section 15.**

STATEMENT OF OBJECTS AND REASONS

The composition and functions of the Tamil Nadu Infrastructure Development Board are governed by the provisions of the Tamil Nadu Infrastructure Development Act, 2012.(Tamil Nadu Act 22 of 2012). To further encourage private sector participation in infrastructure development and to fast track the entire process from concept to execution of projects, it is essential that the institutional framework is strengthened, the procedures are simplified and functions are delegated at the appropriate levels.

2. The Government have, therefore, decided to amend the Tamil Nadu Infrastructure Development Act, 2012 (Tamil Nadu Act 22 of 2012) suitably for the aforesaid purposes.

3. This Bill seeks to give effect to the said decision.

Dr. PALANIVEL THIAGA RAJAN ,
Minister for Finance and Human Resources Management.

Secretariat,
Chennai-600 009,
10th May 2022.

K. SRINIVASAN,
Secretary.